

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

20

C.P. No. 541/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Wellness Spa Resort Pvt. Ltd.
V/s
ROC, Goa

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	PRAKASH K. PANDYA	Practising company Secretary for the appellant	T. Canola

ORDER

CP 541/252(3)/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, the Company Petition is hereby dismissed as
withdrawn with liberty to file fresh in accordance with law.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)